

S.No.6

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
07-02-2024 AT 10:30 AM**

**CP(IB) No. 159/59/HDB/2023**  
u/s. 59 of IBC, 2016

**IN THE MATTER OF:**

M/s. Yzuncheng (India) Gravures Pvt Ltd

**...Petitioner**

**VS**

ROC, Telangana

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Ms. Sarvani Desi Raju for petitioner present physically and learned counsel Ms Gunjan, for liquidator present through Video Conference. Matter re-opened. Since compliances of the objections by ROC as regards the FEMA Regulations not found in the record filed by the liquidator. Learned counsel representing the liquidator today prayed time for submitting necessary response in this regard, hence we grant 10 days' time to file the same. For hearing, matter adjourned to 23.02.2024.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**